

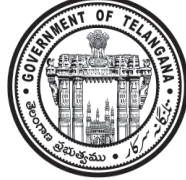


The Telangana Road Development Corporation (Amendment) Act, 2017
Act 27 of 2017

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PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 28] HYDERABAD, SATURDAY, DECEMBER 2, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 1st December, 2017 and the said assent is hereby first published on the 2nd December, 2017 in the Telangana Gazette for general information:—

ACT No. 27 OF 2017.

**AN ACT FURTHER TO AMEND THE TELANGANA
ROAD DEVELOPMENT CORPORATION ACT, 1998**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Road Development Corporation (Amendment) Act, 2017.

(2) It shall be deemed to have come into force with effect from 29.05.2017.

Short title
and
commence-
ment.

**Amend-
ment of
section 4.**

2. In the Telangana Road Development Corporation Act, 1998, (hereinafter referred to as the principal Act), in section 4,-

(1) In sub-section (1), for clause (a), the following clause shall be substituted, namely:-

“(a) Person to be appointed Chairperson by the Government

(2) For sub-section (2), the following sub-section shall be substituted, namely:-

“(2) The term of office of nominated Chairperson and nominated members shall be for a period as notified by the Government unless terminated earlier by the Government”

**Repeal of
Ordinance
7 of 2017.**

3. The Telangana Road Development Corporation (Amendment) Ordinance, 2017 is hereby repealed.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.